

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE KUDALA SANGAMA DEVELOPMENT BOARD (AMENDMENT) BILL, 2025 (LA Bill No. 39 of 2025)

A Bill further to amend the Kudala Sangama Development Board Act, 1994.

Whereas it is expedient to amend the Kudala Sangama Development Board Act, 1994 (Karnataka Act No. 37 of 1994) for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic of India as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Kudala Sangama Development Board (Amendment) Act, 2025.
 - (2) it shall come into force at once.
- **2. Amendment of section 3.-** In the Kudala Sangama Development Board Act, 1994 (Karnataka Act No. 37 of 1994), in section 3, in sub-section (4), for clause (a), the following shall be substituted, namely:-
- "(a) The Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister Ex-officio Chairman".

STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Kudala Sangama Development Board Act, 1994 (Karnataka Act No.37 of 1994) to revise the provision regarding Chairman of the Kudala Sangama Development Board as - the Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

KRISHNA BYREGOWDA

Minister for Revenue

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE

EXTRACT OF THE KUDALA SANGAMA DEVELOPMENT BOARD ACT, 1994 (KARNATAKA ACT NO.37 OF 1994)

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- **3. Constitution of the Board.-** (1) As soon as may be, after the commencement of this Act, there shall be established for the purposes of this Act, a Board called the Kudala Sangama Development Board.
- (2) The Board shall have its headquarters at such place as may be determined by the Board from time to time.
- (3) The Board shall be a body corporate by the name aforesaid, having perpetual succession and a common seal with power to acquire, hold and dispose of property, both movable and immovable, and to contract and shall by the said name sue and be sued.
 - (4) The Board shall consist of the following members namely:-
 - (a) the Chief Minister, who shall be the ex-officio Chairman of the Board;
- (b) the Minister in charge of rehabilitation and re-settlement of project displaced families of Upper Krishna Project;
 - (c) the Minister in charge of Major Irrigation;
- (d) the Members of Parliament and the Members of the State Legislature representing a part or whole of the Kudala Sangama Kshetra, whose electoral constituencies lie within the limits of it;
 - (e) the President, Basava Samiti, Basava Bhavana, Basaveshwara Circle, Bangalore;

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